

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.849/96.

Date of order : 7.8.1996.

Between

P.Laxmamma alias Laxmi .. Applicant

And

1. Commandant,
Airforce Academy,
Dundigal,
Hyderabad.

2. District Collector,
R.R.District,
Saifabad,
Hyderabad.

3. Dist. Educational Officer,
R.R.District,
Saifabad,
Hyderabad.

4. Dist. Employment Officer,
R.R.District,
Srinagar Colony,
Hyderabad.

.. Respondents

Counsel for the Applicant .. Shri J.M.Naidu

Counsel for Respondent No.1 .. Shri V.Rajeswara Rao.
Addl. CGSC

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member(A)

Order

(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman)

The applicant seeks a direction to Respondent No.1 i.e., Commandant, Airforce Academy, Dundigal, Hyderabad to appoint her in any suitable post. The contentions raised are that she is a land oustee as her land was acquired in the year 1962 for the Airforce Academy and in view of the same she was entitled to be offered an appointment. It is stated that her husband was although employed with Respondent No.1 he was compulsorily retired

from service on disciplinary grounds and therefrom direction for her appointment should be made. It is stated that the applicant belongs to S.C. community. The basis on which the applicant claims the relief, namely that she is a land oustee is no longer of any avail to her as the learned Standing Counsel for Respondent No.1 has produced before us a certificate issued by Respondent No.1 to the effect that the applicant's husband was appointed in the year 1974 as Cadet Orderly by a Board of Officers considering that his lands have been acquired for formation of Airforce Academy. Hence on the ground of being a land oustee the applicant cannot once again claim appointment as a matter of right.

2. The other ground can only be described as a compassionate ground, namely that in-as-much as the husband of the applicant has lost his job and since the family is placed in economic difficulty she should be appointed in some post. She had applied to the District Collector for employment. She was informed by the District Educational Officer by letter dated 20.3.96 that there was no provision in the rules to appoint her directly. On that letter an endorsement has been made which, according to the applicant, has been made by the District Collector requesting the District Employment Officer to take necessary action. Pursuant thereto the applicant's name had been registered with the Employment Exchange. The applicant has produced the registration slip at Annexure VII. The learned counsel for the applicant places heavy reliance on the endorsement on the letter dated 20.3.96 to contend that it amounts to a recommendation to employ the applicant immediately after her name is registered with the Employment Exchange and also a direction to the Employment Exchange to sponsor her name. That is not possible to be accepted. There is no such recommendation made. Commandant, Airforce Academy i.e., Respondent No.1

(20)

had informed the applicant by letter dated 1.8.95 that as per the existing orders the candidates sponsored by the local Employment Exchange only can be recruited and she was advised to register her name with the Employment Exchange. Having registered the name with the Employment Exchange the next step will be sponsoring her name as and when any requisition is made for filling up any vacancy. We have no doubt in our mind that Respondent No.1 will take a sympathetic view and considering the circumstances inter alia, namely that whatever it might be the family is a land oustee, that the applicant's husband had lost the job, that the applicant belongs to S.C. community and hails from a poor family will make an endeavour as far as possible to provide her some job. Apart from expressing a hope that this would be possible early we however cannot think of any order capable of being passed on this O.A. Consequently with the above observations the O.A. is disposed of.

No order as to costs

H.Rajendra Prasad
(H. Rajendra Prasad)
Member (A).

M.G.Chaudhary
(M.G. Chaudhary)
Vice-Chairman.

Dated: 7.8.1996.
Dictated in Open Court.

br.

Deputy Registrar (O.C.)

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To

1. The Commandant, Airforce Academy,
Dundigal, Hyderabad.
2. The District Collector, R.R.Dist.
Saifabad, Hyderabad.
3. The Dist.Educational Officer,
R.R.Dist.Saifabad, Hyderabad.
4. The Dist,Employment Officer,
R.R.Dist. Srinagar Colony, Hyderabad.
5. One copy to Mr.J.M.Naidu, Advocate, CAT.Hyd.
6. One copy to Mr.v.Rajeswara Rao, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm.

Amr
I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7-8-1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No. 849/96

T.A.No.

(w.p.)

Admitted and Interim Direction

Issued.

Allowed.

Disposed of with direction

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

